

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

24

IVN.P 24/2023
IVN.P C.P. (IB)/1264(MB)2021

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.01.2023**

NAME OF THE PARTIES: STCI Finance Limited (Creditor) through the
Resolution Professional Rajendra R. Agrawal
Vs
Mr. Jagdish Mansukhani

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Bharti Bhansali i/b FZB Associates, Ld. Counsel for the Financial Creditor present. Mr. Shyam Dewani a/w Mr. Sumit Khanna i/b Dewani Associates, Ld. Counsel for the Intervenor present.
2. Both the parties are directed to bring the facts on record in relation to the averments in the intervention application. The intervenor seeks exercise of security interest during the moratorium period.
3. List this matter for hearing on **26.06.2023**.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)